

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

TRANSFER PETITION (CIVIL.) NO(s). 228 OF 2004

SANGHAMITRA GHOSH

Petitioner(s)

VERSUS

KAJAL KUMAR GHOSH

Respondent(s)

(With appln(s) for stay and permission to file rejoinder affidavit and office report)

WITH T.P.(CRL) NO. 105 of 2004

(With appln(s) for stay and permission to file rejoinder affidavit and office report)

T.P.(CRL) NO. 171 of 2004

(With appln(s) for stay and permission to file rejoinder affidavit and office report)

T.P.(C) NO. 727 of 2004

(with appln(s) for stay and office report)

T.P.(C ) No. 168/2006

(With appln.(s) for ex-parte stay and office report)

Date: 04/07/2006 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. MATHUR

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Petitioner(s)

Mr. S.K. Gambhir, Sr. Adv.

Mr. Awanish Sinha, Adv.

Mr. Himanshu Shekhar, Adv.

Mr. Rajeev Shekhar, Adv.

Mr. Vipin Nair, Adv.

Mr. P.B. Suresh, Adv.

Mr. V.K. Biju, Adv. for  
M/S. Temple Law Firm

For Respondent(s) Mr. Rajeev Shekhar, Adv.

Mr. Vipin Nair, Adv.

Mr. P.B. Suresh, Adv.

Mr. V.K. Biju, Adv. for  
M/S. Temple Law Firm, Adv.

Mr. Himanshu Shekhar, Adv.

UPON hearing counsel the Court made the following

O R D E R

from his client, Counsel for the respondent, after receiving instructions has

offered to pay to the petitioner a sum of Rupees ten lakhs as full and final settlement of the

disputes between the parties. Counsel for the petitioner submits that he will seek

instructions from his client.

Put up after two weeks.

Bhatia)  
Master

(Pardeep Kumar)  
Court Master

(Radha R.)  
Court